

The construction is expected to be completed in 1982.

**Overbridge at Cuttack Level Crossing**

392. SHRI LAKSHMAN MALLICK: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to construct an overbridge at the level crossing of the Cuttack city in Orissa; and

(b) if so, the details thereof and by when the construction work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):

(a) Yes.

(b) The proposal is in a preliminary stage. Firm location, details and estimate for the proposed road overbridge are awaited from the State Government. The Railway are in touch with them in this regard. It is not possible at this stage to say when the construction would be taken in hand.

**Strike in Visakhapatnam Port**

393. SHRI INDRAJIT GUPTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the work on all the vessels was stopped from 10 a.m. to 12 noon on the 7th February, 1980 in Visakhapatnam Port;

(b) if so, which trade union organised the same and for what reasons and the affiliation of the trade union;

(c) whether the leadership of the trade union entered the dock area with outsiders without passes and forcibly stopped the work by going from vessel to vessel and intimidating the workers on board the vessels;

(d) what is the prescribed procedure for appointment of labour members on Dock Labour Board; and

(e) whether the trade union which organised the stoppage of work has submitted the annual returns for 1978 claiming members from the workers of Visakhapatnam Dock Labour Board to the Assistant Commissioner of Labour (Central) stationed at Visakhapatnam for verification?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) The strike was organised by the Port Khalasis Union (INTUC) demanding representation on Visakhapatnam Dock Labour Board.

(c) No outsiders without passes are reported to have entered dock area and stopped the work forcibly.

(d) Under Rule 3(3) of the Dock Workers (Regulation of Employment) Rules, 1962, the persons representing the dock workers shall be appointed after consulting such Associations of persons as appear to the Central Government to be representative of such workers. The representative character of unions and associations is determined on the basis of latest available verified membership figures

(e) There is no requirement under any law for any trade union to submit to the Assistant Labour Commissioner (Central) its annual returns claiming membership. Hence, the question of submission of the annual return by the Port Khalasis Union to the Assistant Labour Commissioner (Central), Visakhapatnam does not arise.

**Railway Coach Factory**

394. SHRI G. M. BANATWALLA: SHRI P. J. KURIAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have any proposal for setting up another Railway Coach factory;

(b) if so, whether the former Chief Minister of Kerala had urged for the